

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 631 of 2020

In

Company Appeal(AT) No. 227 of 2019

IN THE MATTER OF:

Peoples International & Services Pvt. Ltd. & Anr. ...Appellants

Vs

Alliance Industries Ltd. & Ors.Respondents

Present:

For Appellants: Ms. Prachi Johri, Advocate

**For Respondents: Mr. Rudeshwas Singh and Mr. Sunil Singh,
Advocates.**

With

I.A. No. 632 of 2020

In

Company Appeal(AT) No. 228 of 2019

IN THE MATTER OF:

P.G.H. International Pvt. Ltd. & Anr. ...Appellants

Vs

Mr. Ashok Kumar Khosla & Ors.Respondents

Present:

For Appellants: Ms. Prachi Johri, Advocate

**For Respondents: Mr. Rudeshwas Singh and Mr. Sunil Singh,
Advocates.**

With

I.A. No. 623 of 2020

In

Company Appeal(AT) No. 229 of 2019

IN THE MATTER OF:

Peoples General Hospital Pvt. Ltd. & Anr. ...Appellants

Vs

Alliance Industries Ltd. & Ors.Respondents

Present:

For Appellants: Ms. Prachi Johri, Advocate

**For Respondents: Mr. Rudeshwas Singh and Mr. Sunil Singh,
Advocates.**

[IA No. 631 of 2020 in Company Appeal\(AT\) No. 227 of 2019](#)

[IA No. 632 of 2020 in Company Appeal\(AT\) No. 228 of 2019](#)

[IA No. 623 of 2020 in Company Appeal\(AT\) No. 229 of 2019](#)

ORDER

12.02.2020 Advocate Ms. Prachi Johri, proxy Counsel holding for Mr. Amalpushp Shroti, in all the three Appeals, states that because of mentioning, these matters have come up today. She states that the arguing Counsel is not available today.

List Interlocutory Applications as well as the Appeals for hearing in 'Orders' category on **19th February, 2020**.

Earlier order dated 03.02.2020 listing the Appeals on 17.03.2020 is preponed to 19.02.2020 as above. The Appeals and the Interlocutory Applications will be taken up together.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Mn